Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 916 of 2006

Tuesday, this the ___05th___ day of __September, 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Pappu Lal, Son of Late Sri Birtu, R/o Village Singhpur, P.O. Sarnath, District Varanasi.

<div align="right">Applicant</div>

{By Advocate Shri B.B. Singh}

<div align="center">Versus</div>

1. Union of India through Secretary Horticulturist and Archaeological, New Delhi.

2. Director General of Indian Horticulturist and Archaeological Survey of India, New Delhi.

3. The Deputy Superintendent Horticulturist Archaeological Survey of India, Horticulturist.

    Division No.1 Taj Mahal, Agra-282001.

<div align="right">Respondents</div>

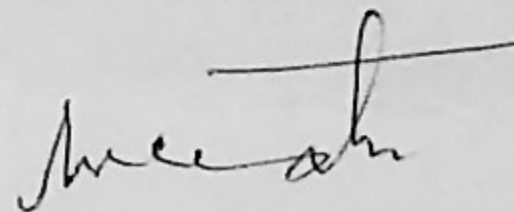{By Advocate Sri Saumitra Singh}

ORDER

The applicant in this O.A. has requested for compassionate appointment after the death of his father, who was working as Chowkidar with Archaeological Survey of India, Sarnath, Varanasi. The father of the applicant died on 31.05.2004. Thereafter an application was made by the mother of the applicant on 14.06.2004 for providing a job on compassionate ground to her son. It appears from the impugned order i.e. the order conveying rejection of the appropriate

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authority of the request for compassionate appointment that the case was considered on relaxation ground and after considering, the case of the applicant was not found fit for approval. .

2.   Learned counsel for the applicant says that request has been rejected without assigning any reason and therefore, the applicant is aggrieved by the impugned Order.

3.   In view of the above, this O.A. is disposed of at the admission stage itself with direction to respondent no.3 i.e. Deputy Superintendent, Horticulturist, A.S.I., Agra to consider and dispose of the request of the applicant for compassionate appointment, explaining the reasons and grounds on which the case could not be approved for compassionate appointment, within a period of 2 months from the date a certified copy of the order is produced before him. No order as to cost.

Member (A)

/M.M./